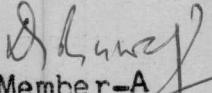


10.1.96

Hon. Mr. T. L. Verma, JM
Hon. Mr. D. S. Bawej A.M

None for the applicant. Sri S.C.Tripathi for the respondents. In our order dated 29.11.1995, it had been clearly mentioned that the applicant is being given an opportunity by way of last chance to file supplementary-affidavit. Neither the supplementary affidavit has been filed nor any adjournment has been sought ~~for~~ on behalf of the applicant. Hence it appears that the applicant has ~~therefore~~ lost interest in pursuing this matter. The application is dismissed for default.


Member-A


Member-J

Pandey/-